



2026:AHC:26971

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4798 of 2026

Moti Lal

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dadhi Bal Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Commissioner (Administration) Azamgarh Region Azamgarh to decide Revision No. C2015150001401 (Sudama Vs. and Moti Lal) expeditiously.
4. It is argued by learned counsel for the petitioner that the aforesaid revision has been filed by the private respondents in the year 2015 and same is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Administration) Azamgarh Region Azamgarh to decide the aforesaid Revision ***strictly in accordance with law most expeditiously and preferably within a period of three months*** from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

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